

ITEM NO.2

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).2166/2017

PIAREYA JI & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.162543/2019 - GRANT OF BAIL)

Date : 25-11-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE M.R. SHAH

For Appellant(s)

Dr. Manish Singhvi, Sr. Adv.
Mr. Adil Sherfuddin, Adv.
Mohd. Asad Khan, Adv.
Mohd. Waqas, Adv.
Mr. Devvrat, AOR

For Respondent(s)

Mr. Parmanand Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No.162543/2019

Learned counsel for the applicant(s) raised issues regarding the illness of the applicant(s). We only observe that jail authorities shall ensure that proper medical treatment is given to the applicant(s).

Application is rejected with the aforesaid observations at this stage.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER